

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.13
I.A. No.147 of 2020,
I.A. No.111 of 2021 &
I.A. No.131 of 2022 in
C.P.(IB)No.154/BB/2017

IN THE MATTER OF:

State Bank of India

... Petitioner

v.

Deepak cables (India) Ltd.

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 20.12.2022

CORAM:

TMT. T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in I.A. No.111 of 2021/
Respondent in I.A. No.131 of 2022

: Shri Raja S.

Liquidator/Respondent in I.A. No.147
of 2020 & I.A. No.111 of 2021

: Shri Ravindra Beleyur

For the Applicant in I.A. No.147 of 2020

: None

ORDER

1. Heard Shri Ravindra Beleyur, learned Liquidator and Shri Raja S., learned Counsel for the Applicant in I.A. No.111 of 2021/Respondent in I.A. No.131 of 2022 and none present for the Applicant in I.A. No.147 of 2020.
2. The learned Liquidator requests time for consideration of all three I.A.s together for referring for Arbitration.
- 3. List the C.P. along with I.A.s on **09.02.2023.**

- Sd -

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

- Sd -

(T. KRISHNAVALLI)
MEMBER (JUDICIAL)